

**IN THE INCOME TAX APPELLATE TRIBUNAL  
(DELHI BENCH 'A' : NEW DELHI)**

**SHRI SHAMIM YAHYA, ACCOUNTANT MEMBER  
and  
MS. ASTHA CHANDRA, JUDICIAL MEMBER**

**ITA No.3913/Del./2019  
(ASSESSMENT YEAR : 2014-15)**

Bhagwan Engg. Industries,  
Hissar Road,  
Rohtak – 124 001 (Haryana).

vs.

Pr.CIT,  
Rohtak.

**(PAN : AABFB0978K)**

(APPELLANT)

(RESPONDENT)

ASSESSEE BY : None

REVENUE BY : Shri Lalit Kishore, Senior DR

Date of Hearing : 27.05.2022

Date of Order : 27.05.2022

**ORDER**

**PER ASTHA CHANDRA, JUDICIAL MEMBER :**

This appeal by the assessee is directed against the order of the Id. Pr. CIT (Appeals) dated 07.03.2019 for the assessment year 2014-15.

2. None present on behalf of the assessee. However, an application dated 04.05.2022 has been filed by the assessee seeking withdrawal of the appeal on the ground that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020” and has filed Form 5 issued

by the Department for the full and final settlement of tax arrears along with the application.

3. Keeping in view the aforesaid facts, present appeal is hereby dismissed with liberty to get it restored by the assessee in case dispute is not settled as per scheme. The Revenue has no objection with regard to the aforesaid caveat. Consequently, the present appeal is dismissed.

**Order pronounced in the open court on this 27<sup>th</sup> day of May, 2022 after the conclusion of the hearing.**

**Sd/-  
(SHAMIM YAHYA)  
ACCOUNTANT MEMBER**

**sd/-  
(ASTHA CHANDRA)  
JUDICIAL MEMBER**

**Dated the 27<sup>th</sup> day of May, 2022  
TS**

Copy forwarded to:

- 1.Appellant
- 2.Respondent
- 3.CIT
- 4.CIT (A)
- 5.CIT(ITAT), New Delhi.

**AR, ITAT  
NEW DELHI.**